

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Central assistance is allocated Statewise, every year for the head of development "General Education" as a whole and not for each individual scheme separately. As such no separate allocation of funds for Girls' Education alone during Fourth Plan is made.

(b) For the year 1967-68 an amount of Rs. 143.50 lacs has been allocated for Gujarat as Central assistance for the head of development "General Education" and "Technical Education" which *inter alia* includes some assistance for the programmes of Girls' Education.

DELHI AND HIMACHAL PRADESH CADRE OF I.A.S.

4991. SHRI NARENDRA SINGH MAHIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are contemplating to abolish Delhi and Himachal Pradesh Cadre of the I.A.S. and reconstitute a Union Territories cadre;

(b) if so, the broad outlines of the scheme;

(c) whether it is also a fact that pending the reconstitution of his cadre, the appointment of the existing incumbents of the Delhi and Himachal Pradesh Cadre to the Selection Grade of the I.A.S. has been held in abeyance;

(d) whether Government have received any representations to this effect also; and

(e) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) A copy of the scheme has already been laid on the Table of the House, *vide* reply given to part (b) of Unstarred Question No. 4158 on 13th December, 1967.

(c) Yes, Sir.

(d) Yes, Sir.

(e) The question of filling vacancies in the Selection Grade of the IAS Cadre for the Union territories would be considered after appointments to the Cadre at its constitution have been made and seniority of persons appointed to the Cadre at its initial constitution is fixed.

STRENGTH OF JUDGES

4992. SHRI M. N. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present number of Judges of the Supreme Court of India and as well as the number of permanent Judges of various High Courts in the country;

(b) the approved quota or strength of permanent Judges of various High Courts;

(c) the basis or principles governing the fixation of such strength; and

(d) whether Government propose to review these principles in view of the experience of last few years?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See No. LT-2094/67.*]

(c) The requirement of permanent Judges in each High Court is determined taking into account the institutions and the rate of disposal in the High Court.

(d) The strength of Judges in the various High Courts is reviewed and re-fixed from time to time, in the light of the state of work.

SALARIES OF HIGH COURT JUDGES

4993. SHRI M. N. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the salaries and free amenities, if any, of the Chief Justice and puisne judges of the Federal Court of India under Government of India Act, 1935;

(b) the salaries and free amenities, if any, of the Chief Justices and Judges of the Presidency High Courts and Allahabad High Court before 1950 and after the enforcement of Government of India Act, 1935;

(c) the changes effected at different times in the salaries of High Court Judges between 1919 to 1950; and

(d) the present rules applicable to leave and pension of Supreme Court and High Court Judges ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) :

(a) Chief Justices or Acting Chief Justice .. Rs. 7,000 p.m.
Any other Judge or an acting Judge .. Rs. 5,500 p.m.
No free amenities.

(b) and (c). A statement is laid on the Table of the House. [*Placed in Library. See No. LT—2095/67.*]

(d) The leave and pension of Judges of Supreme Court and of High Courts are governed by the provisions of the Supreme Court Judges (Conditions of Service) Act, 1958, and High Court Judges (Conditions of Services) Act, 1954, respectively.

ANDHRA PRADESH OFFICER ON DEPUTATION AT CENTRE

4994. SHRI M. N. REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of officers of Andhra Pradesh Government on deputation at present in the Central Government category-wise; and

(b) the maximum period of deputation allowed under the rules ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Information is being collected and will be laid on the Table of the House as soon as possible.

(b) Attention is invited to the answer given to part (d) of the Unstarred Question No. 3139 on 6th December, 1967 in the Lok Sabha.

INDIAN SHIPPING

4995. SHRI SRINIBAS MISRA : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the total shipments to and from India during the year 1966-67 and the

total coastal shipments during that period; and

(b) the percentage of Indian share in both the categories ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) and (b). The requisite information is being collected and will be laid on the Table of the Sabha.

PAK RAIDS IN ASSAM

4997. SHRI R. R. SINGH DEO : SHRI BEDABRATA BARUA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the number of raids by the East Pakistan Riflemen on the Assam border have increased during the last six months;

(b) whether it is also a fact that Indian villagers were kidnapped recently; and

(c) if so, what step the Government have proposed to get them released ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) No, Sir.

(b) Yes, Sir.

(c) Protests have been lodged with Pakistani authorities. They have been requested in every protest, as well as during periodical border meetings, to control the criminal elements in the border areas and to prevent recurrence of such incidents. Vigilance and patrolling have been intensified. Steps to recover such persons are promptly taken and pursued.

केन्द्रीय हिन्दी निदेशालय के तकनीकी कर्मचारी

4999. श्री शिवचरण लाल : क्या शिक्षा मंत्री 29 नवम्बर, 1967 के अतारंकित प्रश्न संख्या 2273 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय हिन्दी निदेशालय में 1 नवम्बर, 1967 को तकनीकी कर्मचारियों और अनुसूचितीय कर्मचारियों की पृथक्-पृथक् संख्या कितनी थी; और